

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
(IB)-800(PB)/2022

IN THE MATTER OF:

Srei Equipment Finance Limited
v.
Pratyush Infrastructure Pvt. Ltd.

.... Petitioner/Applicant
.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 15.11.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Ms. Ramya Hariharan & Ms. Asmita Rakhecha,
Advocates


For the Respondent

None


ORDER

Due to paucity of time matter could not be taken up.

List the matter for physical hearing on 28.11.2022.


- Sd -

(RAMALINGAM SUDHAKAR)
PRESIDENT


- Sd -

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

15.11.2022
Ritu Sharma